

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 392 OF 2018

&

IA NO. 1887 OF 2018

Dated : 1st April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Mumbai Electric Workers Union

.... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Kishor Kumar S.Shetty
Mr. Suraj P.

Counsel for the Respondent(s) : Mr. Salim Inamdar
Mr. Hasan Murtaza
Ms. Divya Anand for R-2

ORDER

Those respondents, who have not yet filed reply, if any, may file the same, on or before 22.04.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 06.05.2019 with advance copy to the other side.

List the matter on **20.05.2019**. Interim order, if any, shall continue till the next date of hearing.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

tpd/kt